

कम्पनी अधिनियम, 1956 के मामले में

और

मैसर्स ऐरिज इंडिया लि. (Arise India Ltd.)

(परिसमापन में) के मामले में

सी.पी.सं. -618/2015

बिक्री सूचना

- एतद्वारा यहाँ निम्न तालिका में उल्लेखितानुसार मौजा रामपुर जट्टा (Jattan) रोड, काला अम्ब औद्योगिक क्षेत्र, तहसील नाहन, जिला सिरमौर, हि.प्र. में स्थित उपरोक्त नामित कम्पनी से सम्बंधित सम्पत्ति/परिसम्पत्ति की बिक्री हेतु "जैसे है जहाँ है और जो कुछ भी वहाँ है के आधार पर" मोहरबंद निविदा आमंत्रित की जाती है।
- उपरोक्त कम्पनी की विचारधीन सम्पत्ति/परिसम्पत्तियों का निरीक्षण निम्न उल्लेखित तिथियों पर पूर्वा. 11.30 बजे से अप. 4.30 बजे तक किया जा सकता है।
- मोहरबंद निविदाएं निम्नानुसार धरोहर राशि के प्रति नई दिल्ली पर देय 'परिसमापक अधिकारी, दिल्ली' के पक्ष में डिमांड ड्राफ्ट या पे ऑर्डर के साथ नीलामी की तिथि एवं सी.पी. नम्बर में निर्दिष्ट "मैसर्स ऐरिज इंडिया लि. (Arise India Ltd.) की सम्पत्ति (भूमि भवन एवं प्लांट व मशीनरी व अन्य चल वस्तुओं) के मामले में प्रस्ताव" अंकित मोहरबंद लिफाफे में 14-11-2019 को अप. 2.15 बजे या पहले असिस्टेंट रजिस्ट्रार (कम्पनी शाखा), कमरा सं. 8, ए-ब्लॉक, वेसमेंट दिल्ली हाई कोर्ट, शेर शाह मार्ग रोड, नई दिल्ली में पहुंच जानी चाहिये।

लॉट सं.	कम्पनी का नाम	स्थान	परिसम्पत्तियां	आरक्षित कीमत (रु में)	ईएमडी 10%	निरीक्षण की तिथि/समय
लॉट (1)	मैसर्स ऐरिज इंडिया लि.	मौजा रामपुर जट्टा रोड, काला अम्ब औद्योगिक क्षेत्र, तहसील नाहन, जिला सिरमौर हि.प्र.	भूमि एवं भवन (खाला/खालानी सं. - 106/119) खसरा सं. - 729/50, खाला/खालानी सं.-3 मिन/5 खसरा सं.- 746/561/250/59 (कुल 8 बीघा एवं 7 बिसवा)	3,28,72,950/-	32,87,295/-	09.10.2019 और
लॉट (2)			प्लांट एवं मशीनरी, उपकरण फर्नीचर एवं स्टॉक्स एवं अन्य चल वस्तुएं	80,04,835/-	8,00,000/-	10.10.2019

नोट: तथ्यों एवं आकड़ों को मूल्यांकन रिपोर्ट दिनांक 02-11-2018 से सत्यापित किया गया है, जिसे मैसर्स डीमरलैंड डिजाइनर्स (प्रा.) लि. तथा मैसर्स कपूर एवं एसोसिएट द्वारा तैयार किया गया है।

- निविदा को ऐसे निविदाकर्ताओं जो उस समय उपस्थित होना चाहें, की उपस्थिति में नई दिल्ली में दिल्ली उच्च न्यायालय के चैम्बर (कोर्ट सं.-47) में माननीय कम्पनी जज के समक्ष 14-11-2019 को अप. 2.15 बजे खोला जाएगा।
- बोलीदार बोली/निविदा के साथ अपनी पैन कार्ड की फोटो प्रति संलग्न करेगा।
- यदि कोर्ट को उचित लगता है, नीलामी की तिथि पर खुली बोली आयोजित की जाएगी या उसके बाद शीघ्र ही, जैसा भी कोर्ट को उचित लगेगा।
- माननीय कोर्ट के समक्ष अपनी बोलियां जमा कराना किसी भी पार्टी के लिये खुला होगा, बशर्ते धरोहर राशि के लिये एक बैंक ड्राफ्ट नीलामी के समय 14-11-2019 को कोर्ट में भी जमा कराया गया हो।
- विस्तृत जानकारी एवं "बिक्री के नियम व शर्तों" की प्रति को परिसमापक अधिकारी दिल्ली की वेबसाइट से डाउनलोड किया जा सकता है तथा इसे पूर्वा 10.00 बजे से अप. 5.00 बजे के मध्य किसी कार्य दिवस पर अधोहस्तकारी के कार्यालय से प्राप्त किया जा सकता है।

उपरोक्त जानकारी वेबसाइट www.mca.gov.in, www.delhiol.com एवं www.delhihighcourt.nic.in पर भी उपलब्ध है।

स्थान : नई दिल्ली
दिनांक :

(डी.के. सिंह)
परिसमापक अधिकारी
दिल्ली उच्च न्यायालय
8 वां तल, ए, बी विंग, लोक नाथक भवन,
नई दिल्ली

Amar yala Chandigarh edition
5.09.2019

IN THE HIGH COURT OF DELHI AT NEW DELHI
(ORIGINAL COMPANY JURISDICTION)

IN THE MATTER OF THE COMPANIES ACT, 1956
AND
IN THE MATTER OF M/S ARISE INDIA LTD (IN LIQN)
IN

C.P. NO. 618/2015

SALE NOTICE

1. Sealed tender on "As is Where is and Whatever there is basis" are invited for the sale of property/assets belonging to the above named company situated at Mauza Rampur Jattan Road, Kala Amb Industrial Area, Tehsil Nahan, Distt. Sirmour, H.P. as mentioned herein below in the table.
2. The property/assets in question of the above said Companies can be inspected between 11.30 A.M. to 4.30 PM on the dates as mentioned below.
3. The sealed tenders should reach the Asstt. Registrar (Company Branch) Room No. 8, A-Block Basement Delhi High Court, Sher Shah Marg Road, New Delhi on or before 14.11.2019 up to 2.15 P.M. in a sealed cover marked "OFFER IN THE MATTER OF M/s Arise India Ltd for property (Land Building & Plant & Machinery other movable items) mentioning in C.P. number and date of auction accompanied with Demand Draft or pay order drawn in favour of the "Official Liquidator, Delhi" payable at New Delhi towards earnest money as under:-

Lots No.	Name of the Company	Location	Assets	Reserve Price (In Rs.)	EMD 10%	Date/Time of Inspection
Lot (1)	M/s Arise India Ltd	Factory at Mauza Rampur Jattan, Road, Kala Amb Industrial Area Tehsil Nahan, Distt Sirmour, H.P	Land & Building (Khata/khatohi No. 106/119) Khasra No. 729/50 Khata/Khatoni No. 3 min/5 Khasara No. 746/561/250/59 (Total 8 Bigha and 7 Biswa)	3,28,72,950/-	32,87,295/-	09.10.2019 & 10.10.2019
Lot (2)			Plant & Machinery, equipment furniture & stocks and other movable items	80,04,835/-	8,00,000/-	

Note: The facts and figures have been verified from the valuation report dated 02.11.2018 and 06.11.2018 which are prepared by M/s Dreamland Designers (P) Ltd and M/s Kapoor & Associate

4. The tender will be opened on 14.11.2019 at 2.15 P.M. before the Hon'ble Company Judge in Chamber (Court No. 47) High Court of Delhi, at New Delhi in the presence of such tenderers who may like to be present at the time.
5. The bidder shall enclose the photocopies of their PAN Card alongwith the bid/tender.
6. That in case the Court deems appropriate, open bidding shall be held on the date of auction or so soon thereafter as the Court may deem fit.
7. That it shall open to any party to submit its bids even before Hon'ble Court, provide a bank draft for the amount of earnest money is also submitted to the Court at the time of auction ie 14.11.2019
8. The detailed information and copy of "TERMS AND CONDITIONS OF SALE" can be downloaded from the website of the Official Liquidator Delhi and the same can also be collected from the office of the undersigned on any working day between 10.00 A.M to 5.00 P.M

The above said information is also available on the website: www.mca.gov.in, www.delhiol.com and www.delhihighcourt.nic.in

(D.K SINGH)

OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI

8th Floor, A, B Wing, Lok Nayak Bhawan
Khan Market, New Delhi

PLACE: NEW DELHI

DATE:

davp 07104/11/0054/1920

Phone No.: 011-24693393, 24693394, Fax no.: 24693314

New Delhi

The Hindustan Times
5/9/2019

IN THE HIGH COURT OF DELHI AT NEW DELHI

(ORIGINAL COMPANY JURISDICTION)

TERMS AND CONDITIONS OF SALE

IN THE MATTER OF ARISE INDIA LTD (IN. LIQN.)

IN

C.P. NO. 618/2015

1. That the property/plant & Machinery and other moveable items of the above said company will be sold by inviting sealed tenders on **"AS IS WHERE IS AND WHATEVER THERE IS BASIS"**.
2. That the intending purchaser will be allowed inspection of property/shops in order to verify its area and present conditions etc.
3. That bidder/tenders will be at liberty to submit bid in separate sealed covered for each land or for both the lands in question.
4. That before submitting their tenders, the tenders should satisfy themselves about the area, title and other related issues of the property in question from the concerned authority and later on no objection of any kind shall be entertained in this regard by the Hon'ble Court. Only such title or interest in the properties as the Company (In Liqn.) possess on the date of sale and subject to all equities and other conditions on which they are held will be sold.
5. That the tenders if not accompanied with a Demand Draft/Pay Order for the amount of earnest money i.e 10% of the Reserve Price in favour of the Official Liquidator Delhi shall not be accepted/considered.
6. That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
7. That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Court No. 47) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
8. That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (including earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.
9. That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.

10. That the Hon'ble Court reserves the right to withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.
11. That after the submission of the tender, the tenderer will not be permitted to withdraw the offer until the sale is finalized by the Hon'ble Court. In case of withdraws from the sale, the entire earnest money shall stand forfeited.
12. That the earnest money deposited by the unsuccessful tenderers shall be returned to them by the Official Liquidator without any interest. However, the earnest money deposited by the 2nd highest bidder shall be refunded only after the 25% of the tender/bid amount (including earnest money) is deposited by the highest bidder.
13. That in case the successful tenderer/bidder makes any default in depositing the sale amount with the Official Liquidator, the 2nd highest bidder may be offered by the Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount within the time, as may be allowed by the Court, his earnest money shall also be forfeited.
14. The bidders shall enclose the photocopies of their PAN card alongwith the bid/tender.
15. That all the direct indirect GST and other taxes/dues by any authority will be born by purchaser .
16. No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal with any matter arising out of the sale proceedings.

Place: Delhi
Date:

13.15
(D.K SINGH)
OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI
LOK NAYAK BHAWAN
8TH FLOOR KHAN MARKET,
NEW DELHI -110003.
PHONE NO: 011 – 24693393/15
Fax no. -24693314